

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**ORIGINAL APPLICATION NO.060/00480/2019**  
**Chandigarh, this the 10<sup>th</sup> day of May, 2019**

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**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &**  
**HON'BLE MS. P. GOPINATH, MEMBER (A)**

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1. Vinod Shetty, Senior Research Assistant, aged 47 years, resident of House No. 3316, Sector 15, Chandigarh, Group B - 160015.
2. Navin Kumar, Senior Research Assistant, aged 47 years, resident of House No. 1083, Sector 20, Chandigarh - 160020.
3. Ashish Taneja, Research Assistant, aged 47 years, resident of House No. 6377, Rajeev Vihar, Manimajra, Chandigarh Group C - 160101.
4. Jatinder Kumar, Research Assistant, aged 51 years, resident House No. 334/4, Village Daria, Chandigarh Group C - 160101.
5. Raj Kumar, Research Assistant, aged 48 years, resident of House No. 2526, Sector 20 C, Chandigarh Group C - 160020.
6. Monika Pathak, Research Assistant, aged 47 years, resident of House No. 3158, Sector 51 D, Chandigarh Group C - 160047.

All working in the office of Research Officer, B & R Research Laboratory, UT, Sector 9, Chandigarh.

**....Applicants**

**(Present: Mr. Kuldip S. Choudhary, Advocate)**

**Versus**

1. Chandigarh Administration through Finance Secretary-cum-Secretary Engineering, Finance Department, Deluxe Building, Sector 9, Chandigarh- 160009.
2. The Finance & Planning Officer for Special Secretary, Finance Department (Accounts Branch), Sector 9, Chandigarh - 160009
3. The Chief Engineer-cum-Special Secretary (Engineering), Union Territory Chandigarh, 1<sup>st</sup> Floor, Deluxe Building, Sector 9, Chandigarh - 160009.
4. The Superintending Engineer, Construction Circle-I (Plg.) Sector 9, Chandigarh - 160009.
5. The Research Officer, B & R Research Laboratory, Sector 9, Chandigarh - 160009.

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**Respondents**

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J)**

1. MA No. 060/00815/2019 is allowed and the applicant are allowed to join together to file this single O.A.

2. The present O.A. has been filed by the applicants seeking issuance of a direction to the respondents to grant them pay scale equivalent to what their counter parts in the Punjab Govt. are getting.

3. Learned counsel submitted that despite their being letter dated 12.10.2017 (Annexure A-3) by the Finance Secretary, Chandigarh Administration and consequent letter dated 23.10.2017 (Annexure A-4) regarding adoption of communication dated 22.07.2015 for grant of pay to Research Assistant at Par with State of Punjab, the relevant benefit has not been granted to the applicants herein, who are working as Research Assistant/Senior Research Assistant in the Irrigation Department, despite various representations, latest being dated 18.03.2019 (Annexure A-6) filed in this behalf. Hence the O.A.

4. Considering the fact that the decision has already been taken to grant the relevant benefits and the representations of the applicants are pending consideration, the Court deems it appropriate, at this stage, to dispose of this O.A. by directing the Competent Authority, to take a call and decide the indicated representation (Annexure A-6), in accordance with law. If the applicants are found entitled to the relevant scales, the same along with consequential benefits be granted to them, otherwise a reasoned and speaking order be passed within a period of three months from the date of receipt of a copy of this order.

5. Needless to mention, that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case.

No costs.

**(P. GOPINATH)**  
**MEMBER (A)**

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**(SANJEEV KAUSHIK)**  
**MEMBER (J)**  
**Dated: 10.05.2019**

